

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 397/TT/2025**

Subject : Petition for approval under Regulation 15(1)(a) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for the truing up of the transmission tariff for the 2019-24 period and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the determination of the transmission tariff for the 2024-29 period for 400 kV D/C Teesta III HEP-Kishanganj Transmission Line.

Petitioner : Sikkim Power Transmission Limited (SPTL)

Respondents : PTC India Limited (PTCIL) and Others

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Date of Hearing : **9.9.2026**

Parties Present : Shri Vidhan Vyas, Advocate, SPTL

**Record of Proceedings**

The matter was heard through a virtual hearing.

2. At the outset, the learned counsel for the Petitioner submitted that the Petitioner has filed the amended Petition vide affidavit dated 23.7.2026 and furnished the information vide affidavit dated 23.7.2026, in compliance with the Commission's directions in the Record of Proceedings (RoP) dated 14.7.2026.
3. None appeared on behalf of the Respondents, despite notice.
4. After the hearing, the Commission directed the Respondents to file their respective replies to the amended Petition, if any, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within one week thereafter.
5. The Commission further directed the Petitioner to submit the following information, on an affidavit, with a copy to the Respondents, within two weeks:
  - i. Details of the capital spares proposed/ claimed for the 2024–29 tariff period, along with the item-wise cost, quantity, justification for procurement, and the supporting documents.



- ii. Audited year-wise actual security expenses incurred, along with their cost breakup and manpower deployment at various locations, for the 2019-24 tariff period, as directed by the Commission vide order dated 18.7.2023 in Petition No. 309/MP/2022.
  - iii. Party wise/ asset wise Liability Flow Statement for the 2019-24 and 2024-29 tariff periods.
  - iv. The Petitioner has claimed the Additional Capital Expenditure (ACE) of ₹126.28 lakh against “Miscellaneous Assets” under Regulations 25(1)(e) and 25(2)(c) of the 2019 Tariff Regulations. Furnish the details of the miscellaneous assets along with the supporting documents.
  - v. The Petitioner has filed Petition No. 267/MP/2024 seeking, in principle, approval for the establishment of stores. In this Petition, the Petitioner has also claimed the ACE for the 2019-24 and 2024-29 tariff periods for stores. Provide reasons for claiming the ACE in this Petition.
  - vi. Details of the deferred works along with the taken-over certificate.
  - vii. Detailed calculation of the year-wise Weighted Average Rate of Interest (WAROI) claimed in Form-9C for the 2019-24 tariff period along with the supporting documents for all the loans taken.
  - viii. Supporting documents for the tax rate considered for grossing-up of the Return on Equity (RoE) for the 2024-29 tariff period.
6. In view of the above, the Commission reserved the order in the matter.

**By order of the Commission**

**sd/-  
(T. D. Pant)  
Joint Chief (Law)**

